

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.405**  
**CP/171/ND/2023**

**IN THE MATTER OF:**

Kanwal Dhody	...	Applicant
Versus		
Ansal Properties & Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 18.04.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: AR. Kanwal Dhody
For the Respondent	: Adv. Mahima Shekhawat

**ORDER**

Mr. Kanwal Dhody, Petitioner/party in person is present physically. Learned Counsel for the Respondent Adv. Mahima Shekhawat is present through VC. The Applicant has filed the rejoinder affidavit; however, the same is under scrutiny. Let steps be taken to upload the same on the board.

List the matter on **09.05.2024** at **11:30 am**.

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**